## Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

## Appeal No.13 of 2013

Dated : 22<sup>nd</sup> January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

Abhijeet MADC Nagpur Energy Pvt. Ltd.......Appellant(s)VersusWaharashtra Airport Development Co. Ltd. & Anr.Maharashtra Airport Development Co. Ltd. & Anr.....Respondent(s)Counsel for the Appellant(s) :Mr. Sachin Mandlik<br/>Ms. Salonee Kulkarni

## ORDER

After arguing the matter for some time, the learned counsel, at last, seeks permission to withdraw the Appeal with the liberty to approach the State Commission for the appropriate relief.

Accordingly, the Appellant is permitted to withdraw the Appeal with the liberty to approach the State Commission for appropriate relief.

Thus, the Appeal is dismissed as withdrawn.

(Rakesh Nath) Technical Member

## (Justice M. Karpaga Vinayagam) Chairperson

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